

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5

(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd.

.... Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

Mr. Abhishek Anand, Mr. Rahul Shukla, Ms. Radhika,
Adv. for RP

For the respondent

Mr. Neeraj Khapra, Adv. for R-1 to 3.

ORDER

CA-840(PB)/2019:-

Notice of the application.

Mr. Neeraj Khapra, learned counsel for non-applicant-respondents No. 1 to 3 accepts notice. A copy of the application shall be furnished to him during the course of the day.

Reply be filed within ten days with a copy in advance to the counsel for the applicant.

Notice be also served on the other respondents by dasti process as well as by any other process including email.

List for further consideration on 20.05.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)